

**NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH**

C.P. No.14/241/242/GB/2017

With

I.A.No.28/2017

&

Diary No.660/2017

Under Section 241, 242 of the Companies Act, 2013

In the matter of:

Mukesh Goel & Ors.

... Petitioners

-Versus-

M/S Goel Marketing & Distribution
Company Ltd. & Ors.

... Respondents

Coram:

Hon'ble Mr.Justice P K Saikia, Member(J)

.....

ORDER

Date of Order: 20th November 2017.

C.P.No.14/2017

Mr A. Kalita, learned Advocate is present on behalf of the petitioner Nos.1-6. Mr R. Dubey and Ms A.B. Kayastha, learned Advocates are present representing respondent Nos.1-5. There is no representation on behalf of respondent No.6.

2. Mr R. Dubey, learned Advocate for respondent Nos.1-5 submits that he has already filed the sur rejoinder, copy of which has already been supplied to the petitioners in the meantime.

3. Since exchange of pleadings is complete, list this matter for hearing on 11.12.2017.

Diary No.660/2017

4. This application has been filed under Section 11 of the National Company Law Tribunal Rules, 2016 by the applicants/petitioners seeking reliefs mentioned therein.

5. The non-applicants/respondents have already received copy of the application but they need some time to file reply thereto. Prayer allowed. The non-applicants/respondents are directed to file their reply within two weeks from today supplying simultaneously copy thereof to the applicants/petitioners.

6. On receipt of the reply, the applicants/petitioners may file rejoinder within six days from the date of receipt of the reply supplying simultaneously copy thereof to the non-applicants/respondents.

7. List this matter on 11.12.2017 along with other connected proceedings.

Sd/-

Member (Judicial)
National Company Law Tribunal,
Guwahati Bench,
Guwahati.

nkm